

FIR No. 592/2014

PS: Timarpur

State Vs. Shyam Kumar Shah @ Shambhu

U/s 302 IPC

26.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

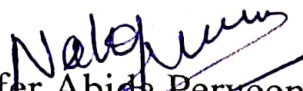
None for accused-applicant

This is an application for grant of interim bail for 45 days under Section 439 CrPC on behalf of accused Shyam Kumar Shah @ Shambhu in case FIR No. 592/2014 invoking the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Office reports that Ld. Counsel for the accused telephonically informed that he is not able to connect through video conferencing.

Let previous involvement report alongwith reply be called for from the IO. Custody certificate alongwith conduct report be also called for from the Jail Superintendent concerned.

For report and consideration, put up on **02.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central) TWC/Delhi
26.06.2020

FIR No. 54/2017

PS: Crime Branch

State Vs. Om Pal @ Rinku

U/s 21/25/29 NDPS Act

26.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Yogesh Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Om Pal @ Rinku in case FIR No. 54/2017 invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply is filed.

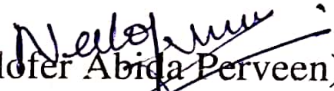
Ld. Addl. PP submits that case of the accused-applicant is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the accused.

Herad.

The applicant is an accused in a case involving commission of offence under the NDPS Act arising from a recovery of 100 grams of heroin from the possess of the accused-applicant besides recovery of 300 grams of heroin from his co-accused Mamta. Due to the out break of covid-19, a High Powered Committee of Hon'ble High Court of Delhi



constituted in pursuance to the directions of Hon'ble the Supreme Court of India passed in writ petition no. 01/2020, ¹⁹ which has deliberated upon measures to be taken in the wake of the outbreak of covid-19 in respect of prevention screening, identification and treatment of prisoners in order to address the issue of over crowding so that social distancing protocol is enabled effectively and has issued guidelines from time to time for release of undertrial prisoners on 45 days interim bail in order to decongest the prisons in Delhi. However, under each single of the guidelines issued from time to time, undertrial prisoners involved in commission of offences under the sNDPS Act pertaining to intermediary / commercial quantity of the contraband have been specifically excluded. As no other ground except the out break of covid-19 and the guidelines issued by the High Powered Committee for release of UTPs due to outbreak of Covid-19 has been pressed, no ground is made out to grant interim bail to the accused-applicant Om pal @ Rinku who is involved in the commission of offences under the NDPS Act. **Application of accused Om Pal @ Rinku for grant of interim bail in case FIR No.54/2017 is accordingly dismissed.**


(Neelofer Abida Perveen)
ASJ (Central) PHC/Delhi
26.06.2020

FIR No. 117/2018

PS: Crime Branch

State Vs. Alam Sheikh etc. (Jaswinder Singh @ Ladi)

U/s 18 & 29 NDPS Act

26.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for St ^{ate} ~~ate~~.

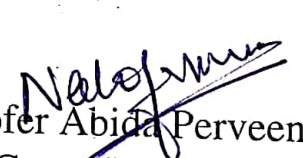
Sh. Sumit Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application on behalf of accused Jaswinder Singh @ Ladi for preponement of the application of regular bail filed on behalf of accused Jaswinder Singh @ Ladi in case FIR No. 117/2018.

The application is allowed and the bail application of accused Jaswinder Singh @ Ladi in case FIR No. 117/2018 S. C. No. 831/2018 is preponed for hearing to be listed as per request on 01.07.2020.

The application for preponment is disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.06.2020

FIR No. 117/2018

PS: Crime Branch

State Vs. Alam Sheikh etc. (Manish Mohan)

U/s 18 & 29 NDPS Act

26.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sumit Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application on behalf of accused Manish Mohan for for preponement of the application of regular bail filed on behalf of accused Manish Mohan in case FIR No. 117/2018.

Ld. Counsel for the accused-applicant submits that he does not want to press upon this application and that the same may be dismissed as withdrawn. It is ordered accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.06.2020

FIR No. 288/2019
PS: Sarai Rohilla
State Vs. Rahul

26.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Mohd. Illiyas ,counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail under Section
439 CrPC on behalf of accused Rahul in case FIR No. 288/2019.

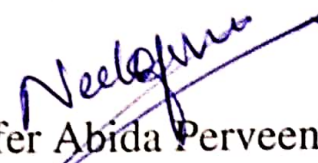
It emerges that vide order dated 22.06.2020, Ld. Counsel for
the accused had sought time to furnish correct particulars of both the
addresses of the family of the accused-applicant on application as the IO
had reported that Tagore Garden address of the family of the accused-
applicant was found to be incorrect and mother of the applicant did not
disclose particulars of Raghbir Nagar address and stated that she lives ^{at}
some address in Nangal.

Today an application has been received under Section 439
CrPC for release of accused Rahul on interim bail for a period of two
months alongwith present address of the accused-applicant of Nangal
mentioned in the title. Particulars of the Raghbir Nagar address,
however, ^{are not} disclosed in the application.

Let the family status of the accused-applicant be verified at
the address as provided in the title of Nangal as also by associating the

SHO of PS Raghbir Nagar to verify about the second address of the family of the accused-applicant at Raghbir Nagar.

For report and consideration, put up on **02.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.06.2020

FIR No. 311/2017

PS: Karol Bagh

State Vs. Harun

26.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ragib Gayyur, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Harun in case FIR No. 311/2017 on the ground of illness of his wife.

Ld. Counsel for the accused submits that accused is in custody since 21.12.2017. That co-accused Rahim Chaudhary has already been granted bail. That mother of the accused-applicant is a senior citizen and is suffering from various old age ailments. That wife of the accused-applicant is also suffering from pain in chest and diagnosed as heart patient with shortness of breath. That accused-applicant is the sole bread earner for his family and in absence of accused, his family is at the verge of starvation.

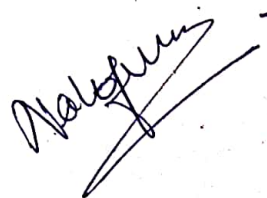
Reply is filed.

Ld. Addl. PP submits that the offence committed by the accused is of serious nature. That accused-applicant is a habitual offender. That accused-applicant may extend threats to the complainant in case released on bail as the complainant is yet to be examined.



Medical record pertaining to the wife of the accused-applicant has been verified. In respect of the pain in the chest on the left side and her medical condition, wife of the accused-applicant has been referred to G. B. Pant Hospital, Delhi for further treatment. As per family status report filed, sister of the accused-applicant alongwith her husband is living with the mother and wife of the accused-applicant and brother of the accused-applicant also lives in the neighbourhood. The sister of the accused-applicant and brother of the accused-applicant are therefore capable of taking care of the mother of the accused-applicant. However, so far as medical condition of the wife of the accused-applicant is concerned, the presence of the accused-applicant being husband is required for availing of adequate treatment for the medical condition of the wife of the accused-applicant.

In the totality of the facts and circumstances, **15 days interim bail is granted to the accused-applicant Harun for treatment of his wife upon furnishing personal bond in the sum of Rs. 50,000/- with two sureties in the like amount** and subject to the condition that he shall mention his mobile phone number, which number it shall be ensured by the accused remains on switched on mode throughout the period of interim bail with location activated and shared with the IO at all times. Moreover, once in every 24 hours during the period of 15 days interim bail period, accused-applicant through said mobile phone shall telephonically confirm the IO about his location. That at no time and under no circumstances during this period of interim bail, the accused applicant shall be found



within 1 km radius of the residential address of the complainant and shall in no manner attempt even to communicate / contact the complainant or his family, to threaten, intimidate witnesses or interfere with the course of justice or tamper with the evidence in any manner. that the accused-applicant shall not leave the territorial limits of NCT Delhi.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
26.06.2020